CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 15TH DAY OF MARCH, 2001

Original Application No.262 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

Yudh Nath Singh, M.E.S. No450376 Supervisor, B/S Grade I, O/o Garrison Engineer, Babina Cantt Babina, Jhansi.

... Applicant

(By Adv: Shri R.K.Shukla)

Versus

- Union of India through its Secretary, Defence Department New Delhi.
- The Chief Engineer, Head Quarter Central Command, Lucknow.
- Commander Works Engineer,
 Jhansi Cantt, Jhansi.
- Garrison Engineer, Babina Cantt. Babina, district Jhansi.

... Respondents

ORDER(Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

This OA has been filed challenging the order dated 3.11.2000 by which applicant had been transferred from Babina to Bhopal as Senior Supervisor. The learned communsel for the applicant has submitted that the applicant is of the age of 57 years and at this old age he should not be transferred and the order of transfer is against the guidelines. It has also been stated that before coming to this Tribunal the applicant filed a representation on 29.11.2000 before respondent no.2 the Chief Engineer, head quarter Central Command,

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Lucknow. The grievance is that the representation of the applicant has not yet been decided. The learned counsel stated that the applicant is still serving at Babina and yet not relieved.

Considering the facts and circumstances of the case that applicant has already approached the Competent Authority it does not appear just for the Tribunal to interfere at this stage except for a direction to the respondent no.2 to decide the representation of the applicant by a reasoned order within a specified time.

The OA is accordingly disposed of finally with the direction to respondent no.2 to decide the representation of the applicant within a month from the date a copy of this order is filed before him. In order to avoid delay it shall be open to the applicant to file a fresh copy of the representation alongwith the copy of this order. If the applicant has not been relieved from Babina, he shall not be relieved for six weeks or till the representation is decided whichever is earlier. Copy of this order may be given to the counsel for the parties within 48 hours. No order as to costs.

VICE CHAIRMAN

Dated: 15.3.2001

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